

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 336 OF 2017 &
IA NO. 895 OF 2017

Dated: 21st November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of:

Uttar Pradesh Power Corporation Limited ... **Appellant(s)**
Vs.
Lanco Anpara Power Limited & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Rajiv Srivastava
Ms. Garima Srivastava

Counsel for the Respondent(s) : Mr. S.B. Upadhayay, Sr. Adv.
Mr. Avijeet Lala
Ms. Shikha Pandey for R-1

Mr. C.K. Rai
Mr. Umesh Prasad
Mr. Mohit Rai for R-2

Mr. Shubham Arya

ORDER

Admit. The learned senior counsel for respondent No.1 has filed reply after serving copy on the other side. The learned counsel for the Appellant seeks two week's time to file rejoinder affidavit. He may file the same on or before 13.12.2017 after serving copy on the other side.

List the matter on **13.12.2017.**

(Justice N.K. Patil)
Judicial Member

(I. J. Kapoor)
Technical Member

mk/vt